CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

BEEYU OVERSEAS LIMITED

Registered Office: Fulhara (Bhimgachh), P.O. Ramganj, Block Islampur, Dist. Uttar Dinajpur, West Bengal – 733 207

This Announcement ("**Corrigendum to the Public Announcement**") is in continuation of and should be read in conjunction with the Public Announcement dated April 08, 2011 (the "**Public Announcement**") issued by VC Corporate Advisors Private Limited as the Manager to the Offer on behalf of Classic Nirman Private Limited and Quantum Wealth Solutions Private Limited (hereinafter collectively referred to as the "**Acquirers**"), pursuant to and in compliance with Regulation 10 & 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "**Regulations**") to the shareholders of Beeyu Overseas Limited ("**Target Company**" or "**BOL**"). The shareholders of the Target Company are requested to note the following with respect to the Public Announcement:

1. **The Original and Revised Schedule of major activities pertaining to the Offer is as under:**

Activities	Original Date	Original Day	Revised Date	Revised Day
Date of publication of Public Announcement	08.04.2011	Friday	08.04.2011	Friday
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	18.04.2011	Monday	18.04.2011	Monday
Last Date for a Competitive Bid, if any	29.04.2011	Friday	29.04.2011	Friday
Date by which the Letter Of Offer will be Dispatched to the shareholders	19.05.2011	Thursday	17.10.2011	Monday
Date of Opening of the Offer	25.05.2011	Wednesday	24.10.2011	Monday
Last date for revising the Offer Price/ Number of Shares	02.06.2011	Thursday	03.11.2011	Thursday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	08.06.2011	Wednesday	09.11.2011	Wednesday
Date of Closing of the Offer	13.06.2011	Monday	12.11.2011	Saturday
Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate for the rejected shares will be dispatched.	28.06.2011	Tuesday	26.11.2011	Saturday

2. SEBI has vide it letter no. CFD/DCR/TO/SA/OW/30665/11 dated 27.09.2011 issued in terms of proviso to the regulation 18(2) of the Regulations has instructed to put 100% of the Offer obligation in the Escrow Account before opening of the Offer. The Acquirers have already deposited Rs. 22,00,000/- (Rupees Twenty Two Lakhs Only) being more than 25% of the consideration payable in the Open Offer in the Escrow Account and have undertaken to deposit the remaining 75% in the escrow account before opening of the Offer.

This Corrigendum to the Public Announcement would also be available on SEBI's website at http://www.sebi.gov.in. Terms used but not defined in this Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement. The Acquirers represented by its Board of Directors accepts full responsibility for the information contained in this Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the Regulations.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS:

Manager to the Offer:
VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
31, Ganesh Chandra Avenue, 2nd Floor, Suite No –2C,
Kolkata – 700 013.
Phone No: (033) 2225-3940/ 3941/ 4116
Fax: (033) 2225-3941
E-mail: mail@vccorporate.com

Place : Kolkata **Date: 15.10.2011**